

(ii) restrictions on going abroad for studies in medical disciplines where training facilities have already been developed in the country;

(iii) No obligation to Return to India Certificate (NORI) which is a pre-requisite to the process of migration to USA is granted by the Ministry of Health and Family Welfare in exceptional circumstances.

Enrolment of Government Servants as Advocates

1303. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Vigilance Commission has been looking into complaints about the illegal enrolment of Government servants as Advocates with the Bar Council of Delhi etc;

(b) if so, since when the Central Vigilance Commission is looking into these complaints;

(c) whether the Central Vigilance Commission has since completed its investigation;

(d) if so, the outcome thereof; and

(e) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (e) The Central Vigilance Commission has received a complaint against an employee of Ministry of Defence from an Hon'ble M.P. on 9th November, 1992. This matter also came up before the Bar Council. The Council upheld the validity of enrolment by its order dated the 12th March, 1993. Ministry of Defence have clarified that there was no illegal enrolment of the officer and have informed the Commission that no further action is necessary in the matter.

Lok Pal Bill

1304. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to introduce Lok Pal Bill in the current Session of Parliament;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c) Government's stand has already been indicated in Rajya Sabha during Short Duration Discussion on 2nd August, 1994 to the effect that after a national debate, if all the political parties and leaders are prepared to sit at the table together and come to a consensus, the Government is willing to come forward with a comprehensive Bill. This continues to be Government's position. This stand has been reiterated again in Rajya Sabha while replying to Starred Question No. 122 on 15.12.94.

Khadi and Village Industries

1305. SHRI RAJ NARAIN: Will the PRIME MINISTER be pleased to state:

(a) whether a high power Committee under the Chairmanship of the Prime Minister has adopted an action plan for revitalising and improving Khadi and Village industries and generate additional employment for 2 million persons;

(b) if so, the details thereof;

(c) whether a special employment programme would be undertaken in 50 selected districts and intensive development of 125 blocks in the country would be promoted;

(d) if so, the details of the programme with the name of the selected districts;

(e) the name of the industries for which Khadi and Village Industries Commission is likely to extend loan facilities; and

(f) whether loan facilities to the industries will be directly funded by the Khadi and Village Industries Commission?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM):

(a) to (f). Government had constituted a High Power Committee (HPC) under the Chairmanship of the Prime Minister to go into the problems in the Khadi and Village Industries Sector and recommend measures for its speedy growth. On the basis of the recommendations of the HPC, an Action Plan has been framed and launched. The highlights of the Action Plan is to create two million additional jobs during the remaining period of the 8th five year plan through development of Khadi and Village Industries at an estimated cost of Rs. 5600 crores likely to come from budgetary support, Bank Finance and DRDA support. The Action Plan also recommended for modification of the definition of the Village Industry to raise the per capita investment limit in Plant and Machinery from Rs. 15,000 to Rs. 50,000 and to raise the population limit from 10,000 to 20,000 for the Rural Area for the purpose of this definition. The production of Khadi will be increased from the present 105 million tonnes to 200 million tonnes.

Government has already enhanced the capital investment for the Village Industries upto a maximum of Rs. 50,000 and revised the limit of population for a Rural Area upto 20,000. As regards generation of 2 million jobs during the remaining period of the 8th five year plan through the development of Khadi and Village Industries and increasing Khadi production upto 200 million tonnes, Government has decided to extend the Special Employment Programme to 34 districts and intensify it in the existing 16 districts. A Special Employment Programme through intensive development of Khadi and Village Industries in selected 125 blocks throughout the country has already been launched. So far 108 blocks have been identified for this programme. In addition to this, 100 special projects will be taken up in priority village industries like leather, food processing, ghani oil etc. through cluster approach. Besides, the normal programmes will be strengthened.

At present, Khadi and Village Industries Commission is implementing the Special Employment Programme in the following districts.

Districts Identified for Special Employment Programme

S. No.	District	State
1.	Saharsa	Bihar
2.	Kalahandi	Orissa
3.	Dausa	Rajasthan
4.	Sarguja	Madhya Pradesh
5.	Karnool and	Andhra Pradesh
6.	Adilabad	-do-
7.	Alleppy	Kerala
8.	Tirunelveli and	Tamil Nadu
9.	Ramanathapuram	-do-
10.	Marigaon	Assam
11.	Birbhum	West Bengal
12.	Kolar	Karnataka
13.	Chamba	Himachal Pradesh
14.	Chandrapur	Maharashtra
15.	Mau	Uttar Pradesh
16.	Banaskhanta	Gujarat

The objective of district special employment programme is to generate 10,000 employment per district by end of 8th five year plan. 34 other districts have been tentatively identified. DRDA committment has been requested for from

them.

The loan facilities are available for activities related to Khadi and 96 Village Industry items enumerated in the KVIC Act. At present KVIC extends direct loan facility to directly listed institutions and others get this facility through banks.

Small Scale Industries

1306. SHRI RAJESH KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to grant permission to some multinational companies for signing an agreement with Indian companies for the marketing of some items reserved for the small scale industries;

(b) if so, the names of these companies; and

(c) the sectors in which the multinational companies have been granted permission to sign agreement with Indian companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) Yes, Sir. A Statement showing details of the approvals granted to Multinational companies to enter into agreements with Indian companies for marketing of the items reserved for the small scale sector, during the post-policy period (from 1.8.91 to 31.1.95) is enclosed.

Statement

Sl. No.	Name of Foreign Collaborator	Name of Indian Company	Item of Manufacture	Amt. (In millions)	%age of Equity
1	2	3	4	5	6
1.	Givaudan Roure, Switzerland.	—	Export & Marketing of perfume/ flavour raw material and finished perfumery/ flavour compound from India.	25.00	100.00
2.	Bata (BN) BV, Netherlands.	Bata India Ltd., Calcutta	All types of footwear, footwear components leather and products allied to footwear and sports goods, accessories, garments and other merchandise.	131.10	51.00
3.	The Walt Disney Co., USA	Indo-Euro Industries Ltd. Bombay.	To develop & market products using the characters, concepts & ideas developed by Walt Disney including music cassettes, toys educational help & video products.	5.10	51.00
4.	Levi's Strauss & Co., Hong Kong.	—	To set up a wholly owned subsidiary in India for marketing, advertising, distribution & sale of its branded garments manufactured in selected SSI units.	94.77	100.00
5.	Littlewoods International Ltd., UK	Coopers & Lybrand Pvt. Ltd., New Delhi	To set up a 100% owned subsidiary for International marketing & vendor development for Indian made products.	473.25	100.00